

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 31 of 2012

*(Arising out of Order-in-Appeal No.302/2011-CE dated
28.09.2011 passed by the Commissioner of Central
Excise (Appeals-I), Bangalore.)*

**M/s. Tantia Industries Pvt.
Ltd.**

No.253, Bommasandra Industrial Area
Near Satish Nursing Home
Bangalore – 560 099.

Appellant(s)

Versus

**The Commissioner of Central
Excise (Appeals-I)**

No.16/1, 5th Floor, SP Complex
Lalbagh Road,
Bangalore – 560 027.

Respondent(s)

AND

Central Excise Appeal No. 26 of 2012

*(Arising out of Order-in-Appeal No.302/2011-CE dated
28.09.2011 passed by the Commissioner of Central
Excise (Appeals-I), Bangalore.)*

**Lalit Tantia Managing Director
M/s. Tantia Industries Pvt.
Ltd.**

No.253, Bommasandra Industrial Area
Near Satish Nursing Home
Bangalore – 560 099.

Appellant(s)

Versus

**The Commissioner of Central
Excise (Appeals-I)**

No.16/1, 5th Floor, SP Complex
Lalbagh Road,
Bangalore – 560 027.

Respondent(s)

Appearance:

Mr. B. V. Kumar, Advocate

For the Appellant

Mr. H. Jayathirtha, AR

For the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL Order No. 20087 - 20088 /2024

Date of Hearing: 08.02.2024

Date of Decision: 08.02.2024

Per : D.M. MISRA

Learned advocate for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in Open Court.)

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**